

(iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Annual Report of the North Eastern Hill University, Shillong, for the year 1977-78.

[Placed in Library. See No. LT-4490/79.]

ANNUAL REPORT ETC. OF REGIONAL ENGINEERING COLLEGE, CALICUT, AND MOTILAL NEHRU REGIONAL ENGINEERING COLLEGE, ALLAHABAD AND ANNUAL ACCOUNTS ETC. OF VISVA BHARATI UNIVERSITY, SANTINIKETAN, FOR 1977-78

SHRI DHANNA SINGH GULSHAN: I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions):—

(a) (i) Annual Report of the Regional Engineering College, Calicut, for the year 1977-78.

(ii) Review by the Government on the working of the Regional English College, Calicut, for the year 1977-78.

[Placed in Library. See No. LT-4491/79.]

(b) (i) Annual Report of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1977-78 along with the Accounts and the Audit Report thereon.

(ii) Review by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad for the year 1977-78.

[Placed in Library. See No. LT-4492/79.]

(c) (i) Annual Accounts of Visva-Bharati University, Santiniketan, for the year 1977-78 along with the Audit Report thereon.

(iii) Statement showing reasons for delay in laying the Annual Accounts of Visva-Bharati University, Santiniketan for the year 1977-78.

[Placed in Library. See No. LT-4493/79.]

STATEMENT CORRECTING REPLY TO USQ No. 8732 DATED 26TH APRIL, 1979 re. ENTRY OF INDIANS INTO COMMONWEALTH COUNTRIES

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): Sir, On behalf of Shri Atal Bihari Vajpayee, I beg to lay on the Table a statement correcting the reply given on the 26th April, 1979 to Unstarred Question No. 8732 regarding entry of Indians into Commonwealth countries.

Statement

With reference to Unstarred Question No. 8732, tabled by Shri Eduardo Faleiro, and answered on 26th April 1979, on the subject of entry of Indians into Commonwealth countries, it had been stated that Indian visitors to Australia do not require a visa. Actually no visa is required for Commonwealth citizens simply transiting Australia for not more than three days, if they hold onward bookings such visitors holding ordinary passports are required to take out a visa.

As our attention has just been drawn to this inaccuracy, it was not possible to correct it earlier.

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, ETC. GIVEN BY MINISTERS, AND ANNUAL REPORTS ETC. OF NATIONAL LABOUR INSTITUTE, NEW DELHI FOR 1977-78

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

(i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1977-78.

(ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts

and the comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT-4495/79.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, ETC. GIVEN BY MINISTERS, AND ANNUAL REPORTS ETC. OF NATIONAL LABOUR INSTITUTE, NEW DELHI FOR 1977-78

Statements showing action taken by Government on various assurances, etc. giving by Ministers, and Annual Reports etc. of National Labour Institute, New Delhi for 1977-78.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI Larang Sai): I beg to lay in the Table:—

(1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha:

- (i) Statement No. XIII—
Sixteenth Session, 1976 Fifth Lok Sabha
- (ii) Statement No. XVI—
Second Session, 1977
- (iii) Statement No. XIV—
Fourth Session, 1978.
- (iv) Statement No. VII—
Fifth Session, 1978. Sixth Lok Sabha
- (v) Statement No. IV—
Sixth Session, 1978.
- (vi) Statement No. II—
Seventh Session, 1979.

[Placed in Library. See No. LT-4498/79.]

(2) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi for the year 1977-78 along with the Accounts and the Audit Report thereon.

[Placed in Library. See No. LT-4499/79.]

NOTIFICATION UNDER METRO RAILWAYS (CONSTRUCTION OF WORKS) ACT

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Metro Railways (Construction of Works) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 172 in Gazette of India dated the 3rd February, 1979, under sub-section (3) of section 44 of the Metro Railways (Construction of Works) Act, 1978. [Placed in Library. See No. LT-4590/79.]

11.35

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1979, agreed without any amendment to the Kosangas Company (Acquisition of Undertaking) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 30th April, 1979."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1979, agreed without any amendment to the Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 30th April, 1979."
- (iii) "In accordance with the provisions of rule 127 of